## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 30/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

NAME OF THE PARTIES:

Preet Pal Singh Chandhok

V/s.

M/s. Super Global Limited

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION

SIGNATURE

1) PRASHANT KUMAN ADVOCATE Cha felician)

## Order CP No. 30/241-242/NCLT/MB/MAH/2016

Petitioner Counsel filed an Affidavit showing notices have been dispatched to all the Respondents by showing consignment tracking, as to R2 & 3, it is showing as item delivery attempted, as to R1&5, no update on the internet track report. As to R4, report shows that it is received.

Therefore, the Petitioner Counsel is directed to report further if at all any item is returned as unserved.

A lady namely Ms. Vaishali Kamble appeared on behalf of R5 with a letter of authority given by an Advocate purportedly appointed by UCO Bank, MID Corporate Branch, Televanga, Raipur, such appearance is not permissible, because an advocate cannot further delegate his/her authority to somebody.

List this matter for further reporting on effecting service against other Respondents against whom service has not been effected so far.

List this matter for hearing on 24.10.2016.

sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)